

**NATIONAL COMPANY LAW TRIBUNAL
GUWAHATI BENCH**

TP No.01/397/398/GB/2016
(C P No.619/2010)

Under Section 397/398 of the Companies Act, 1956

In the matter of:

Asharam Leasing & Finance Pvt. Ltd. & Others. ...Petitioners
(Substituted by M/s Prithvi Tea Company Pvt. Ltd.)

-Versus-

Doloo Tea Co. (I) Ltd. and Others ... Respondents

Coram:

Hon'ble Mr Justice P K Saikia, Member(J)

.....

ORDER

Date of Order: 9th November 2017

Mr S.K. Medhi, learned Sr. Advocate, assisted by Ms J. Tripathi & Mr S.G. Bhattacharjee, learned Advocates, is present on behalf of the petitioner. On the other hand, Mr A.K. Banerjee, Mr R. Mullick and Mr G. Khandelia, learned Advocates are present representing respondent No.1.

2. Mr S.K. Medhi, learned Sr. Advocate for the petitioner submits that notice has been sent to the newly impleaded respondents but service is awaited.

3. In view of the above, list this matter on 22.11.2017.

4. Registry is once again directed to send notice to the newly impleaded respondents, if possible, by email. The learned Advocates for the petitioner are requested to provide the email addresses of the newly impleaded respondents, if possible, in a day or two.

sdf

Member (Judicial)
National Company Law Tribunal,
Guwahati Bench,
Guwahati

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